

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:164
ANSWERED ON:22.02.2013
ADOPTION OF CHILDREN
Singh Shri Jagada Nand

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the total number of children from India adopted by foreigners during each of the last three years and the current year;
- (b) whether the adoptions are also allowed to the citizens of such countries that are not signatories to the Hague Convention on Inter-country Adoption;
- (c) if so, the details thereof and the reasons therefor;
- (d) whether the Government is considering to revise the guidelines for adoption with a view to bring in more transparency;
- (e) if so, the details thereof; and
- (f) the steps taken/being taken by the Government to stop abuse of children after adoption?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): The number of children from India placed in inter-country adoptions during the years 2009, 2010, 2011 (January, 2011 to March, 2012) and 2012 (April, 2012 to December, 2012) are 666, 593, 589 and 242 respectively.
- (b) & (c): Adoptions are allowed to Indian citizens residing in these countries which are not signatories to the Hague Convention on inter-country Adoption.
- (d) to (f): The Ministry of Women and Child Development has revised the adoption guidelines and notified 'Guidelines Governing Adoption of Children 2011' on 27th June, 2011 to streamline the adoption procedures. To safeguard the interest of the adopted child, the adoption guidelines provides for post-adoption follow-up by adoption agencies for a period of two years after adoption.